Before the Appellate Tribunal for Electricity

(Appellate Jurisdiction)

Appeal No. 85 of 2011 in
I.A. No. 152,153 of 2011

Dated : 21st September, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

Wardha Power Company Limited … Appellant(s)

Versus

Maharashtra State Transmission Company Limited & Ors. ….Respondent(s)

Counsel for the Appellant(s): **Ms. Shikha Ohri & Mr. Sunil Sharma**

Counsel for the Respondent(s): **Mr. M.Y. Deshmukh, Mr. Shrikant Deshmukh with A.V. Deo (Rep.)**

ORDER

As directed by this Tribunal, the Written Submissions have been filed by both the parties.

We have heard the learned counsel for the parties. They seek some time to make further submissions in the matter with regard to some aspects.

Post the matter for further hearing on ***29.09.2011.***

(V.J. Talwar)
Technical Member

(Justice M. KarpagaVinayagam)
Chairperson

TS/KS